

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 53214 OF 2018 (DB)

(Arising out of Order-in-Appeal No.BHO-EXCUS-002-APP-213-2018-19 dated 30.05.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax, Central Excise, Raipur).

**Principal Commissioner of CGST
& Central Excise,**
GST Bhawan, Tikrapara,
Raipur (C.G.)

..... Appellant

VERSUS

M/s. Dee Vee Project Limited
1st Floor, Vikas Complex, Power House Road,
Korba (C.G.).

..... Respondent

APPEARANCE:

Shri S.K. Rahman, Authorised Representative for the Appellant.
Shri Abhas Mishra, Advocate for the Respondent.

**CORAM : HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50138/2024

DATE OF HEARING/DECISION : January 23, 2024

BINU TAMTA :

Learned counsel for the respondent has pointed out that the matter has been settled under Sabka Vishwas – (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS). Learned Counsel has placed on record Form-I and Form-4.

2. Hence, the present appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**

